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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1309/2002

Tuesday, this the 4th day of June, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Shri H.N. Pandey  
s/o Shri Kapildeo Pandey  
Road No.3, House No.213  
Andrews Ganj, New Delhi
2. Ms. Gurjinder Kaur  
w/o S. Gurcharan Singh  
5/97, Subhash Nagar  
New Delhi-27
3. Shri R.N.Verma  
s/o Shri D.R. Verma  
5886, Jogi Wara, Nai Sarak  
Delhi-6

..Applicants

(By Advocate: Shri R.P.Kapoor)

1. Union of India  
Ministry of Home  
through Registrar General of India  
2A, Mansingh Road, New Delhi-11
2. The Secretary  
Department of Revenue,  
Ministry of Finance  
North Block, New Delhi-1
3. Director (EDP)  
Office of the Registrar General of India  
2A, Mansingh Road, New Delhi-11

..Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

Applicants, who are working as Data Entry Operators Grade "B" in the Office of the Registrar General of India, Ministry of Home Affairs, New Delhi, are similarly placed as the applicants in OA Nos. 2454/97, 2650/97 and 3280/2001. In the aforesaid OAs, a direction has been issued to extend the pay scale of Rs.1350-2200 to the applicants therein w.e.f. 1.1.1986 and also pay the arrears to which the applicants had become so entitled. Aforesaid exercise was directed to



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(2)

be completed expeditiously and within a period of four months from the date of receipt of a copy of the order. The Supreme Court in Inder Pal Yadav Vs. Union of India, 1995 (2) SLR 248 has ruled that those who could not come to the court need not be at comparative disadvantage to those who rushed to court. If they are otherwise similarly circumstanced.

2. Having regard to the fact that the applicants are similarly placed as the applicants in the aforesaid OAs, we find that interest of justice will be duly met by disposing of the present OA at this very stage even without issue of notices with a direction to the respondents to extend the pay scale of Rs.1350-2200 to the applicants herein w.e.f. 1.1.1986 and also pay the arrears to which the applicants had become so entitled. Aforesaid exercise be completed expeditiously and within a period of four months from the date of receipt of a copy of this order.

3. Present OA is disposed of in the aforesated terms.

  
(S.A.T. Rizvi)  
Member (A)

  
(Ashok Agarwal)  
Chairman

/sunil/